ৰাত্পত্ৰ



The Assam Gazette

STRAORDIN ARY

প্ৰাপ্ত কর্তুত্বৰ আৱা প্ৰকাশিত

PUBLISHED BY AUTHORITY

নং 5 দিশপুৰ, শনিবাৰ, 7 জানুৱাৰী 1984, 17 পুছ, 1905 (শক) No. 5 Dispur. Saturday, 7th January, 1984, 17th Pausa, 1905 (S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : LEGISLATIVE BRANCH

NOTIFICATION

The 7th January, 1984

No.LGL.27/82/35.—The following Act of the Assam Legislative Assembly which received the assent of the president is hereby published for general information.

ASSAM ACT NO. I OF 1984

(Received the assent of the President on 26th December, 1983)

THE ASSAM SHOPS AND ESTABLISHMENTS (AMENDMENT) ACT, 1983.

Am

Act

further to amend the Assam Shops and Establishments Act, 1971.

Preamble.

Whereas it is expedient further to amend the Assam Shops and Establish-XNI of 1974 ments Act, 1971, hereinafter called the principal Act, in the manner hereinafter appearing:

It is hereby enacted in the Thirty-fourth Year of the Republic of India as follows, namely:—

Short title, extent and commencement.

- 1. (1) This Act may be called the Assam Shops and Establishments (Amendment) Act, 1983.
 - (2) It shall have the like extent as the principal Act.
 - (3) It shall come into force at once.

Amendment of Section 2. In the principal Act, in Section 2, in clause (19), in between the words "used in connection with such trade or business" and "but does not include a commercial establishment", the words,—

"workshops including automobile repairing garages, accountants" establishments, drawing and designing firms, solicitors' establishment" preceded by a coma (,) shall be inserted. Amendment of Section

- 3. In the principal Act, in Section 11, after sub-section (9), the following sub-section shall be inserted, namely:—
- "(10) Every person employed in an establishment shall be granted a paid holiday on each of the following occasions and on such other day or days as may be notified by the State Government from time to time:—
 - (a) 26th January
- (c) 15th August and
- (b) 1st May
- (d) 2nd October".

Amendment of Section 25

- 4. In the principal Act, in Section 25, for existing sub-section (2), the following shall be substituted, namely:—
- "(2) The State Government may, by notification in the official Gazette, appoint for the State a duly qualified person to be the Chief Inspector for the purposes of this Act".

Amendment of Section 36

- 5. In the principal Act, in Section 36, (a) for sub-section (1), the following shall be substituted, namely:—
- "(1) Every employer shall have his establishment registered under this Act. The registration shall be valid for a calendar year and thereafter shall be renewed for every calendar year."
- (b) sub-section (6) and the proviso thereunder shall be deleted.

MD. SAADULLAH, Secretary to the Govt. of Assam, Judicial & Legislative Deptt.